

- Central Expert Teams are sent to assist the States whenever a disease outbreak is reported on the request of the State.
- Oseltamavir Tablet has been brought under Schedule H of the Drugs and Cosmetics Act for easy availability.
- States have been requested to ensure adequate number of Ventilators in the Hospitals for H1N1 cases.
- Radio/audio-visual spots were broadcasted and advisories are issued to all states from time to time.
- States have been requested to take extra care of the vulnerable population as well as the rural and sub-urban areas to reduce the fatality rate.
- Training and orientation programmes are organized for Directors of Health Services and Medical Education of States.
- Regular review meetings and video conferences are held at the level of the Minister of Health and Family Welfare, Minister of State for Health and Family Welfare and Senior Officers of the Ministry with all States and UTs.
- The Joint Monitoring Group under the Chairmanship of DGHS is also reviewing the H1N1 status in the country.
- The National Centre for Disease Control interacts regularly with the States through its state units to gather information on H1N1.

HIV contaminated blood use in transfusion

435. SHRI K.R. ARJUNAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that due to transfusion of contaminated blood, many patients have contracted HIV in the country;

(b) if so, the details thereof; and

(c) what are the steps suggested by Government to prevent such incidences in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) to (c) No. However the Government is aware of limitations of available testing methods while screening of blood units for HIV in Blood Banks as a result of which possibility of HIV transmission during blood transfusion cannot be completely ruled out.

The Central Drugs Standard Control Organization (CDSCO) regulates blood banks for collection, storage and processing of Whole Human Blood and/or its Components

for sale or distribution as per provisions of Drugs and Cosmetics Rules, 1945. It is mandatory that every licensee shall get samples of every blood unit tested, before use for freedom from HIV I and HIV II antibodies either from laboratories specified for the purpose by the Central Government or its own laboratory.

Government doctors under investigation

436. SHRI SANJIV KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of cases in which investigations are under progress for doctors serving in the Central Government in the last three years;

(b) of the above, in how many cases have FIRs been registered against such doctors in the last three years; and

(c) in the context of review on the basis of Rule 56(j) of the Fundamental Rules, how many doctors have been retired in the last three years by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) In six cases, investigations by CBI have been under progress for doctors serving in the Central Government in the last three years

(b) Out of the six cases, in two cases FIRs were registered during the last three years

(c) In the context of review on the basis of Rule 56(j) of the Fundamental Rules, none of the doctors have been retired in the last three years.

Upgradation of Government Medical Colleges in Tamil Nadu

437. DR. R. LAKSHMANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government has not earmarked any Government medical college in the State of Tamil Nadu for upgradation in Phase IV of Pradhan Mantri Swasthya Suraksha Yojana (PMSSY);

(b) if so, the reasons therefor;

(c) whether Government will come forward to upgrade the Government Medical College in Villupuram District of Tamil Nadu in Phase IV of Pradhan Mantri Swasthya Suraksha Yojana (PMSSY);

(d) if so, the details thereof; and